- (c) Kannur (Chakeri) airport belongs to Indian Air Force (IAF), Airports Authority of India maintains a Civil Air Terminal and is planning to construct a new terminal building and car park area etc., subject to land being transferred by IAF. The airport is suitable for Airbus type of aircraft. The National Aviation Company of India Limited presently has no plans to operate Airbus aircraft to Kanpur due to resource constraints.
  - (d) Night landing facility is available at Kanpur (Chakeri) airport.

## Coochbeliar Airport

- 1882. SHRI TARINI KANTA ROY: Will the Minister of CIVIL AVIATION be pleased to state:
  - (a) whether the Coochbehar airport is ready for operations; and
  - (b) if not, the targeted date of operation?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Yes, Sir. The airport at Coochbehar has been declard operational for VER flights for aircraft upto ATR 42.

## Functioning of non-registered companies

- †1883. SHRI JAI PARKASH AGGARWAL: Will the Minister of CORPORATE AFFAIRS be pleased to state:
- (a) whether it is a fact that a large number of companies are functioning in the country, especially in Delhi, without registering themselves with Company Registrar:
- (b) if so, whether it is compulsory for a company to get itself registered within the prescribed time period; and
  - (c) if so, the criteria prescribed in this regard?

THE MINISTER OF CORPORATE AFFAIRS (SHRI PREM CHAND GUPTA): (a) and (b) No, Sir. For an entity to function as a company, it is necessary for such entity to be registered as a company with the Registrar of Companies under the Companies Act, 1956.

(c) Criteria for registration is laid down under the provisions of the Companies Act, 1956 and rules and forms issued thereunder.

## Fee collected under the Companies Act

- 1884. DR. V. MAITREYAN: Will the Minister of CORPORATE AFFAIRS be pleased to state:
- (a) the total fee collected by his Ministry under the Companies Act, during the last three vears, vear-wise:
  - (b) the expenses incurred under the Companies Act during the last three years, year-wise;
  - (c) whether the expenses are not commensurate to the fee collections; and

<sup>†</sup>Original notice of the question was received in Hindi.